

ITEM NO.110

COURT NO.10

SECTION XVII

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 2681 OF 2006

M/S MAHYCO MONSANTO BIOTECH-INDIA LTD.

Appellant (s)

VERSUS

THE STATE OF A.P & ORS

Respondent(s)

(With appln(s) for modification and intervention)

WITH W.P(C) NO. 306 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent)

W.P(C) NO. 339 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent and with office report)

W.P(C) NO. 351 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent and with office report)

Date: 27/02/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE

HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Appellant(s) Mr. Subramonium Prasad,Adv.

For Respondent(s)

Mr. Rajesh Prasad Singh,Adv.

Mr. A.V. Rangam,Adv.

Mr. D.N. Goburdhan,Adv.

Mr. R.N. Keshwani,Adv.

Mr. V.G. Pragasam,Adv.

Mrs.Revathy Raghavan,Adv.

Mrs.D. Bharathi Reddy,Adv.

Mr. Abhishek Chaudhary,Adv.

Mr. Sanjay R. Hegde, Adv.

Mr.Anil Kumar Tandale, Adv.

Ms.Abha R.Sharma,Adv.

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UPON hearing counsel the Court made the following
ORDER

Let the matters be listed after a week.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master